

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-103
Appeal-74/252/ND/2024

IN THE MATTER OF:

Income Tax Officer, Ward 18(3), New Delhi

.....Applicant

Vs.

Roc & Ors.{9} (M/s. Novabase Digital Entertainment
Pvt. Ltd.)

.....Respondent

SECTION

U/s 252

Order delivered on 01.05.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant :
For the Respondent :
For the IT Dept. : Mr. Shlok Chandra, SSC with Ms. Madhavi Shukla,
Ms. Priya Sarkar, JSC

ORDER

This is an appeal filed by the Income Tax Department under Section 252 of the Companies Act, 2013 seeking restoration of the name of Respondent Company which was struck down by the order of RoC under Section 248 of the Companies Act, 2013. Heard the submission made by Ld. Counsel for the Appellant (Income Tax Department). Issue notice to the Respondents for filing their reply and appearance. Notice be issued by all means and proof of service be filed. List the matter on **24.07.2024**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)